

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW**

INDEX SHEET

CAUSE TITLE O.A. 32 OF 87

NAME OF THE PARTIES Chhatera Phatni Singh Applicant

Versus

..... Union of India Respondent

Part A.

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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

W. S. S. S. S. S.

Dated 13/4/2011.

B/C. destroyed on 09-5-12

Counter Signed.....



Section Officer/In charge

Signature
**Signature of the
Dealing Assistant**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

LUCKNOW CIRCUIT BENCH

Registration O.A.No.32 of 1987

Chhatra Dhari Singh Applicant

Versus

Director of Postal Services
and Others. Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, Member (A)

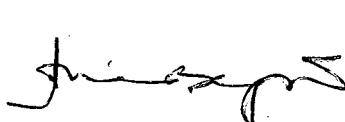
(By Hon. Mr. Justice U.C. Srivastava, V.C.)

One Shri Vishwa Nath Singh was appointed as Extra Departmental Runner of Daridiha Post Office, Faizabad on 19.2.73 and he took over the charge of the said post on 22.2.73. He died on 3.2.83. Consequently, the post was advertised and the District Employment Officer, Faizabad vide their letter dated 6.8.83 sent the names of two candidates viz. S/Shri Chhatra Dhari Singh (the applicant) and Dal Singar Singh were sent to the Department. The applicant was appointed provisionally as Extra Departmental Runner vide ASPG's Akbarpur letter dated 6.11.83. The applicant continued to work on the said post for 2½ years. ~~2000~~ All of a sudden on 1.10.86 he was given an order by the Asstt. Supdt. Akbarpur, Western Sub Division, Akbarpur mentioning that he was posted as EDDA at the Dari Diha Post Office and he should hand over the charge to Shri Nar Singh Narain Singh and was asked to take over the charge as EDDA from one Ghan Shyam Tiwari. The applicant handed over the Charge to Shri Nar Singh Narain Singh on 4.10.86 and took the charge on the same date from Ghan Shyam Tiwari. He was asked by the Asstt. Supdt. Akbarpur not to

come to the post office to perform the duties.

2. In the Counter Affidavit which has been filed by the Department, it has been stated that the written order of termination was passed and the applicant refused to accept. No details of particulars of the alleged order has been given in the Counter Affidavit nor any copy of the same has been filed. It has been stated in the Counter Affidavit that when the said Vishwa Nath Singh died, his son Nar Singh Narain Singh was a minor and his case for appointment was finalised only on 6.10.86 and it was decided that he may be appointed after completing the formalities. Consequently he was appointed and the applicant was ordered to be terminated forthwith. He was given the charge to work on the post of EDDA, Daridiha. This post was fallen vacant due to the death of Shri Yadu Nath Tiwari and his son Ghan Shyam Tiwari was working as a temporary measure. Ghan Shyam Tiwari was discharged from the duty of EDDA accordingly by the Asstt. Supdt. Post Offices, Akbarpur, Faizabad. In the meantime, the SSPO's Faizabad vide his order dated 6.10.86 directed the Asstt. Supdt. of Post Offices, Akbarpur to spare Shri Chhatra Dhari Singh, the applicant and to allow Shri Ghan Shyam Tiwari to continue on the post of EDDA Daridiha and the applicant was spared from the post of EDDA Daridiha vide order dated 7.10.86. The applicant's learned counsel says that without any reason or rhyme his services has been terminated. In case it was decided to appoint the son of the deceased after attaining the qualifying age he should have been

appointed on some other place. It has been stated that subsequent to the appointment of the applicant some other persons were appointed in some other Divisions but the applicant was selected for being thrown out of the service. No rule in this regard has been cited and no justification for the same has been pleaded. In view of the circumstances stated above, the application is accordingly allowed, but the applicant shall not get any salary for the period of termination. The termination order of the applicant's service from the post of EDDA given by the Asstt. Supdt. Akbarpur is quashed. The respondents are also directed to post the applicant either in that post office or any other such post office in the vicinity if possible. The applicant shall not get his salary for the period from the date his services were terminated but for other purposes this period should be counted. There will be no order as to costs.


Member (A)


Vice Chairman

Dated the 9th May, 1991.

RKM

22/1/87

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211001

Registration No. 32 of 1987

A
J

APPLICANT (s) Chhatar Dhasi Singh

RESPONDENT(s) Director of Postal Services, Lucknow Region

Lucknow & 2 others

Particulars to be examined	Endorsement as to result of Examination
1. Is the appeal competent ?	YB
2. (a) Is the application in the prescribed form ?	YB
(b) Is the application in paper book form ?	YB
(c) Have six complete sets of the application been filed ?	YB, 8 sets filed.
3. (a) Is the appeal in time ?	YB
(b) If not, by how many days it is beyond time ?	-
(c) Has sufficient cause for not making the application in time, been filed ?	-
4. Has the document of authorisation, Vakalat-nama been filed ?	YB
5. Is the application accompanied by B.D./Postal-Order for Rs. 50/-	YB
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?	YB
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	YB
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	YB

Particulars to be ExaminedEndorsement as to result of Examination

(c) Are the documents referred to in (a) above neatly typed in double space ?	Y.S	<u>D</u>
8. Has the index of documents been filed and paging done properly ?	Y.S	
9. Have the chronological details of representation made and the outcome of such representations been indicated in the application ?	Y.S	
10. Is the matter raised in the application pending before any Court of law or any other Bench of Tribunal ?	No	
11. Are the application/duplicate copy/spare copies signed ?	Y.S	
12. Are extra copies of the application with Annexures filed ?	Y.S	
(a) Identical with the original ?	Y.S	
(b) Defective ?		
(c) Wanting in Annexures	No	
Nos...../Pages Nos..... ?		
13. Have file size envelopes bearing full addresses, of the respondents been filed ?	Y.S [3 Envelopes with Stamps for B.6=25]	
14. Are the given addresses, the registered addresses ?	Y.S	
15. Do the names of the parties stated in the copies tally with those indicated in the application ?	Y.S	
16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ?	N.A	
17. Are the facts of the case mentioned in item No. 6 of the application ?	Y.S	
(a) Concise ?	Y.S	
(b) Under distinct heads ?	Y.S	
(c) Numbered consecutively ?	Y.S	
(d) Typed in double space on one side of the paper ?	Y.S	
18. Have the particulars for interim order prayed for indicated with reasons ?	No	
19. Whether all the remedies have been exhausted.	Y.S	

Submitted by
Chandru
16/1/07

D. R.

ORDER SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

57

NO.....

32

OF 1987

**A
3**

C.D. Singh vs. U.O. & Others

SL NO of order	Date of order	ORDERS WITH SIGNATURE	Office Notes as to action (if any) taken on order
23.2.87	23.2.87	<p><u>Defects Registered</u></p> <p>Sri B.P. Srivastava for the appellant.</p> <p>Sri K.M. Singh for the respondent.</p> <p>No reply has been filed with court's order of 22.10.87</p> <p>Counsel for respondent prays for and is allowed three weeks' further time to file counter affidavit. Respondent affidavit if any may be filed within two weeks.</p> <p>Case to be listed for hearing on 10.4.87</p> <p align="right">23.2.87</p>	<p align="center"><u>OR</u></p> <p>Notice has been accepted by Sri K.B. Singh on behalf of respondents from court. He has not filed any reply so far.</p> <p align="center">Submitted for orders</p> <p align="center"><u>Ans</u></p> <p align="center"><u>AM</u></p> <p align="center">No reply has so far been filed by the respondent.</p> <p align="center">Case to be listed for hearing on 10.4.87 as directed by</p> <p align="center">OR</p>
10/4/87	10/4/87	<p>No listing adjt to 22.5.87</p> <p>Counter-affidavit filed and placed on record.</p> <p align="center"><u>AM</u></p>	
22/5/87	22/5/87	<p>Hon. S. Zohoor Hasnain, V.C. Hon. Ajay Jain, A.M.</p> <p>Mr. B.P. Srivastava, learned counsel for the applicant prays for three weeks' time to file rejoinder affidavit. He can do so within that period.</p> <p>Put up on 10.7.87 for being showing the name of Mr. B.P. Srivastava as counsel for the applicant.</p> <p align="center"><u>AM</u></p>	

R

M

VC

B

AM

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आदेश पत्रक
ORDER SHEET

अपील
निर्देश आवेदन रजिस्टर में सं०

No. in Reference Application
Appeal Register

अपील अधिकारण
Appellate Tribunal

अपीलार्थी
आवेदक

Appellant
Applicant

अपीलार्थी द्वारा
आवेदक

Appellant
Applicant

प्रत्यर्थी द्वारा
Respondent

O.A.N.O. 32/87

बनायम

प्रत्यर्थी

Vs.

Respondent

आदेश की क्रम संख्या
और तारीख
Serial number of
order and date

संक्षिप्त आदेश, निर्देश दते हुए, यदि आवश्यक हो
Brief order, mentioning reference, if necessary

पालन कैसे हुआ और पालन
करने की तारीख
How complied with and
date of compliance

10/11/87

Hon. Ajay Jharki- AM
Hon. G.S. Sharma-JM

Learned Counsel for the
appellant wants time to file
rejoinder affidavit. Time
prayed for is allowed.
Put up this case for final
hearing on 15-3-88.

3 AM JM

10/11/87

Hon. A.S. Misra AM
Hon. G.S. Sharma JM

Not reached. Rej. by 15-3-88

BRC

Rejoinder not filed
so far. R.

DA 32/187

1-9-88

Hon D.S. Misra — AM
Hon G.S. Sharma — SM

A
S

On the request of learned
Counsel for the Applicant. The
Case is adjourned to 12-12-88
for hearing.

TM

b2

AM

O.R.

2-9-88

Mr. Expedite Application No.
143 of 88 received from
the office of D.R.(J). Vide
D.R.(J)'s order dt 1-9-88 now
the case will be listed
on 19-9-88 before the
Hon'ble court. Submitted.

Shri Kumar
2-9-88

19/9/88

Hon. Atay John — AM.
Hon. G.S. Sharma — SM

Shri B.P. Shastri for
the applicant and Shri K.S. Sinha
for the respondents are
present. The application for
expediting the hearing is hereby
rejected. Call up on the date
already fixed.

TM

AM

12-12-88. No Sitting A/fst 27-2-89 from

O.A. 32/87

order sheet

A
6

9.2.89

Hon. D.S. Misra, A.M.

Hon. G.S. Sharma, J.M.

S. B. P. Srivastava counsel
for the applicant and S. K.C.
Sinha counsel for the respondents
On the request of both parties
are present. The case is
adjourned to 1.3.89.

h

J.M.

A.M.

Hon. D.S. Misra. A.M.
Hon. G.S. Sharma. J.M.

On the request of the
learned counsel for the applicant
adjourned to 10.4.89.

J.M.

A.M.

1.3.89

By

O.R.

Mr. application 120/89 filed.
D.R.O. has ordered for listing
this case on 7-3-89. Submitted.

S. K. Sharma
3-3-89

ORDER SHEET

Registration No. 32 of 1987

Appellant
Applicant

C. D. Singh

Versus

Respondent

Director Postal Service Ltd
Pgms. Section & 2 other

Serial number of order and date	Brief Order, mentioning reference, if necessary	How complied with and date of compliance
<u>Serial</u> <u>Recd 18-10-89</u> <u>Ex-Suppl</u> <u>Progress</u> <u>Not ad</u> <u>18/10/89</u> <u>18/10/89</u> <u>18/10/89</u> <u>18/10/89</u> <u>18/10/89</u> <u>K-Z-Peg</u> <u>O/S</u>	<u>O.R.:</u> <u>Incompliance of</u> <u>D.R(J)'s order dt 31-7-89</u> <u>in the application</u> <u>of applicant. Notices</u> <u>issued to the Respondents by Regd post</u> <u>fixing 9-8-89 for</u> <u>Recd 18-10-89</u> <u>Ex-Suppl</u> <u>Progress</u> <u>Not ad</u> <u>18/10/89</u> <u>18/10/89</u> <u>18/10/89</u> <u>18/10/89</u> <u>18/10/89</u> <u>18/10/89</u> <u>K-Z-Peg</u> <u>O/S</u>	<u>Sl. 1</u> <u>2-8-89</u>
	<u>Hon'ble Mr. D.K. Agarwal, I.A.</u> <u>Hon'ble Mr. K. Bhagya, A.I.A.</u>	<u>OK</u> <u>This case has been</u> <u>received from C.A. 1.</u> <u>Att'd. on 28-8-89.</u> <u>Both the parties</u> <u>are noted date on</u> <u>order sheet.</u> <u>Case is admitted</u> <u>C.A/R.A filed.</u> <u>Case is submitted</u> <u>for hearing/Order</u>
<u>18-10-89</u>	<u>None is present for the applicant</u> <u>A request has been received on</u> <u>behalf of Shri A.C. Singh, Counsel</u> <u>for respondents for adjournment</u> <u>Moved. List this case on 24-11-89</u> <u>for hearing.</u>	<u>See</u> <u>7.M.</u>

A.M.

(SNS)

32/62

2/4/91

Hon. Mr. A. B. Tewari, A.M.
Hon. Mr. S. N. Prasad, I.M.

Mrs. R. Pandey for the applicant.
She is prepared for the final
arguments in this case but we
find that the learned counsel
for the respondents is not
present. List the case for the
hearing on 9/5/91, on which
date in case the same appears
for the respondents, the case shall
be heard *ex parte*.

2

I.M.

A.M.

2

9/4/91 TAHITI

APR 10 1991 TAHITI

98-4-29

By Post
P.L.C. Cisha

-16

A
B

Before the Central Administrative Tribunal
Additional Bench Allahabad

Registration No. 32 of 1987

between

Chhatra Dhari Singh ... Applicant

and

Director of Postal Services

and others ... Respondents

1. Particulars of the Applicant :

Chhatra Dhari Singh, son of Shri Ram

Piarey Singh, Ex E.D.D.A. at Post

Office Dari Diha, District Faizabad.

Note: The service of notice may be sent to
Shri B.P.Srivastava, Advocate, 188-A
Mopibagh, Jawahar Lal Nehru Road,
Allahabad.

2. Particulars of the Respondents:

(i) Director of Postal Service, Lucknow
Region, Lucknow.

(ii) Senior Superintendent of Post
Office, Faizabad.

(iii) Assistant Superintendent, Western
Sub Division, Akbarpur, District
Faizabad.

EX-148-A
R. Chaturvedi

Note: Notices meant for the opposite parties may be served on the respondents on the aforesaid addresses.

3. The present application is against the oral order passed by the Assistant Superintendent, Western Sub Division, Akbarpur, terminating the petitioner's services and the order passed by the Director of Postal Services dated 12.12.86 rejecting the petitioner's representation against the said termination of his services.

4. That the applicant declares that the subject-matter of the order, against which he wants redressal is within the jurisdiction of this Hon'ble Tribunal.

5. That the applicant further declares that the application is within the limitation prescribed in Sec. 21 of the Central Administrative Tribunal Act, 1985.

6. That the facts of the present are given below:

(I) That the petitioner got himself registered in the employment exchange office, Faizabad for being appointed on some suitable post in the post office.

~~Ex Off Envry~~, ^{14th Oct 86} ~~Defendy for~~

(II) That the petitioner's name was sent by the employment exchange office Faizabad to Akbarpur where a selection for appointment on the post of E.D.R. took place.

(III) That the petitioner was duly selected for the said post of E.D.R. The petitioner was given an appointment letter by the Assistant Superintendent Post offices Akbarpur Western Sub Division, Akbarpur, Faizbad on 6th February, 1983.

A true copy of the said appointment letter is being filed herewith as annexure I to this petition.

(IV) That the petitioner took over charge of the aforesaid post of E.D.R. at post office Dari Biha from Mohammad Ali on 14th November, 1983.

A true copy of the said charge report dated 14th November, 1983 is being filed herewith as annexure II to this petition.

(V) That the petitioner continued to hold the said post of E.D.R. right from 14th November, 1983 to 4th October, 1986. The petitioner's work and conduct was quite satisfactory.

Ex-Empl. Attest
A. Afzalpur

(VI) That on 1st October, 1986, the petitioner was given an order by the aforesaid Assistant Superintendent Akbarpur, Western Sub Division, Akbarpur in which it was mentioned that the petitioner is posted as E.D.D.A. at the post office Dari Diha. In the said order it was also ordered that the petitioner should hand over the charge to Shri Nar Singh Narain Singh resident of Barhai Ka Purwa. The petitioner was required to take over charge of E.D.D.A. from one Shri Ghanshyam Tiwari.

A true copy of the said order dated 1st October, 1986 is being filed herewith as annexure III to this petition.

(VII) That in obedience of the aforesaid order dated 1st October, 1986, the petitioner handed over the charge to Shri Nar Singh Narain Singh on 4th October, 1986 afternoon. The petitioner took over charge from Shri Ghanshyam Tiwari of the post of E.D.D.A. on 4th October, 1986.

Photo stat copies of the aforesaid orders are being filed herewith as annexure IV & V respectively to this petition.

(VIII) That the petitioner started work of E.D.D.A. with effect from 4th October, 1986.

1986:

Ex/Ex/145

Attestd
R. J. J. A.

(IX) That curiously enough on the 7th October, 1986 the Assistant Superintendent, Western Sub Division, Akbarpur asked the petitioner not to come to the post office to perform the duties. On the petitioner's querry as to why he has not been allowed to perform his duties, the said Assistant Superintendent rebuked the petitioner and did not allow him to perform the duties.

(X) That being aggrieved by the aforesaid illegal interference by the aforesaid ~~Assistant~~ Assistant Superintendent post offices, the petitioner met Senior Superintendent of Post offices Faizabad on 7th November, 1986 along with an application. The said Senior Superintendent of Post offices became very much annoyed with the petitioner and torn the petitioner's application and rebuked the petitioner by saying that he himself had ordered to terminate the petitioner's services. The petitioner was directed not to approach him again.

(XI) That being aggrieved by the aforesaid treatment of the Senior Superintendent of Post office, Faizabad, as well as the Assistant Superintendent Western Sub Division Akbarpur, the petitioner made a representation to the Director

EDEN Attest Refund Acc

of Postal Services Lucknow Region, Lucknow on 7th October, 1986. The petitioner personally handed over the copy of his representation dated 7th October, 1986 to the Personal Assistant of the Director of Postal Services.

A true copy of the said representation is being filed herewith as annexure VI to this petition.

(XII) That the petitioner requested that by playing fraud upon him, he had been illegally taken over charge of the post of E.D.R. and was asked to work as E.D.D.A. The fraud was played on the petitioner simply to oust him from the aforesaid office.

(XIII) That the petitioner also personally met the Director of Postal Services on 8th October, 1986 and he again handed over a fresh representation on 8th October, 1986 as well. A true copy of the said representation is being filed herewith as annexure VII to this petition.

(XIV) That when orders were communicated to the petitioner, he filed reminder on 28th

*Entered by Attestd
S. D. S. T. P. T. R. S. Refd. No.*

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- 3 -

November, 1986 and also another reminder on
15th December, 1986.

(XV) That the petitioner was surprised to receive an order dated 20th December, 1986 which was dated 12th December, 1986 rejecting the petitioner's representation. In the said order of the Director of Postal Services, ~~xxx~~ it was mentioned that on enquiry he had come to the conclusion that no irregularity has been committed by the officers in taking action against the petitioner.

A true copy of the said order dated 12th December, 1986 (received on 20th ~~December~~
December, 1986) is being filed herewith as annexure VIII to this petition.

(XVI) That it may here be mentioned that no enquiry at all was made by the aforesaid Director of Postal Service from the petitioner. It appears that some querry might have been made by the officers who were inimical against the petitioner and on the basis of the said enquiry the petitioner's representation was rejected.

(XVII) That it is quite evident that fraud has been played upon the petitioner in as much as he was holding the post of E.D.R.

EXHIBIT Attest R. G. Gandy

A
182

- 9 -

(XXI) That as no orders for termination against the petitioner were served upon the petitioner, therefore, the petitioner is entitled to work on the aforesaid post of E.D.D.A. and, if not, on the post of E.D.R. and he is entitled to be paid his full salary for the period during which he has been illegally kept out of service.

(XXII) That the petitioner's work and conduct always remained unblamished.

7. That in view of the facts mentioned above, the petitioner prays for the following reliefs:

(a) That the oral order of termination of the petitioner's services from the post of E.D.D.A. given by the Assistant Superintendent, Western Sub Division, Akbarpur Faizabad as well as the order of the Director of Postal services dated 12.12.86 may be set aside.

(b) that a declaration may issue to declare that the petitioner is entitled to be posted as E.D.R. and he be accorded all the benefits and privileges of the said post.

EPD ETR/RTS ^{Attestd} ¹⁸² ^{Postm} ^{Ac}

- 8 -

since 14th November, 1983 and which post he continuously held till 4th October, 1986.

(XVIII) That if the petitioner could not be accommodated on the post of E.D.D.A. then he could have easily sent back to the post of E.D.R. As fraud was to be played and some other person was to be accommodated, therefore, the petitioner was illegally shunted from the post of E.D.R. to be posted as E.D.D.A.

(XIX) That no post of E.D.D.A. in Dari
Hiha post office has been abolished. The petitioner
was getting Rs 255/- per month at the time when
he was posted as E.D.D.A. The petitioner has not
been allowed to work since 7th October, 1986 in
an illegal and arbitrary manner without even
been given any order of termination from the
said post.

(XX) That the opposite parties nos. 1 and 2 also illegally did not hear the petitioner's grievances and illegally rejected the petitioner's representation.

ବିଜ୍ଞାନ ପର୍ଯ୍ୟନ୍ତ

Albert O. R. Lefevre, Jr.

(XXI) That as no orders for termination against the petitioner were served upon the petitioner, therefore, the petitioner is entitled to work on the aforesaid post of E.D.D.A. and, if not, on the post of E.D.R. and he is entitled to be paid his full salary for the period during which he has been illegally kept out of service.

(XXII) That the petitioner's work and conduct always remained unblemished.

7. That in view of the facts mentioned above, the petitioner prays for the following reliefs:

(a) That the oral order of termination of the petitioner's services from the post of E.D.D.A. given by the Assistant Superintendent, Western Sub Division, Akbarpur Faizabad as well as the order of the Director of Postal services dated 12.12.86 may be set aside.

(b) that a declaration may issue to declare that the petitioner is entitled to be posted as E.D.R. and he be accorded all the benefits and privileges of the said post.

EDP ETP RPS ^{Attested} ^{Reserv'd} ^{AC}

(c) that any other suitable order, direction or declaration may also be issued which this Hon'ble Tribunal may deem just and proper in the circumstances of the case.

(d) that the costs of this petition may also be awarded.

8. That no interim relief is prayed at the present.

9. That the applicant declares that he has availed of all the remedies available to him under the relevant rules.

~~xxx~~ That the petitioner was orally ordered not to work by the Assistant Superintendent Post office Western Sub Division Akbarpur on 7th October, 86. Against the oral order, the petitioner approached Senior Superintendent of Post offices on 7th October, 86 but he did not entertain the petitioner's representation and after tearing it threw the same and thereafter the petitioner approached the Director of Postal Services who by an order dated 12th December, 1986 rejected the petitioner's representation and as such the petitioner has exhausted all the departmental remedies.

10. That the applicant further declares

~~EXCEPTE~~ ^{11/12/1986} ^{Recd. on}

that the matter regarding which this application has been made is not pending before any court of law, or any authority or any other Bench of this Hon'ble Tribunal.

11. Particulars of the postal order:

- (i) Number of the postal order 813029.....
- (ii) Name of issuing post office H.C. Post office
- (iii) date of issue of post office 16.1.87....
- (iv) Post office at which payable

12. That a separate index has already been given at the top of the paper as such no separate index is needed.

13. That list of enclosures has also been given in the said index and as such no separate list of enclosures is given.

I, Chhatradhari Singh son of Shri Ram Piarey Singh Ex. E.D.D.A. at post office Dari Diha, District Faizabad do hereby verify that the contents of paragraph nos. 1 to 13 of this petition are true to my personal knowledge and nothing has been concealed.

H.C. Singh
R.K. Pandey
Ach

Ex-Officio
Signatures of the applicant
through

Allahabad
Dated Jan. , 1988

(B.P. Srivastav) Adv.

Ex-Officio

12

A
24

Before the Central Administrative Tribunal

Additional Bench Allahabad

Annexure I

in

Registration No. of 1987

between

Shri Chhatra Dhari Singh ... petitioner
and

Director of Postal Services

and others ... Respondents

Memo No. A /Daridiha dated AKP The 6.11.83

Sri Chhatra Dhari Singh son of Ram
Pyare Singh resident of village Dahalwa , P O
Dari Diha (Fyd) is hereby provisionally
appointed as EDR Daridiha (Fyd) subject to
satisfactory verification of his character and
antecedents . He shall be paid such allowances
as admissible from time to time.

2. Shri Chhatra Dhari Singh should
clearly understand that his appointment as
EDR Dari Diha shall be in the nature of a

EDR Dari Diha
EDP/1983

- 2 -

contractable to be terminated by him or the undersigned by notifying the order in writing and that he shall be governed by the Posts and Telegraphs E.D.A.(Conduct and Service) Rules, 1964 as amended from time to time.

Shri Chhatra Dhari Singh will furnish necessary security before taking over charge.

If these conditions are acceptable to him he should communicate his acceptance in the enclosed proforma.

Sd. Illegible

Asstt. Supdt. Post Office

Akbarpur West Sub Division

Akbarpur Faizabad.

Copy to :

1. Shri Chhatra Pal Singh son of Shri Ram Piarey Singh r/o village Dahlwa Post office Dari Diha (Fyd) .
2. The P.M. AKP.
3. SPM Mohaba (Fyd)
4. EDR Dari Diha .
5. Mohammad s/o Mobole . He will please get the charge transferred to the newly appointed

EXCITING

- 3 -

person terminating local arrangements. He will obtain necessary form filled in by the candidate and form of D.P. Declaration should also be got filled in and he furnished by him before handing over charge. Security D or Rs 1000/- should be obtained from him. Necessary forms are enclosed herewith.

Sd. Illegible

True copy

R. G. Panday
Adm

EX-EMPLOYEE

15

24/27

Before the Central Administrative Tribunal
Additional Bench Allahabad

Annexure II

in

Registration No. of 1987

between

Shri Chhatra Dhari Singh ... petitioner

and

Director of Postal Services

and others ... Respondents

Charge Report

CCI FID for that the charge of at the
E.D.R. Slip was made out by Sri Mahamad Ali to name
Shri Chhatradhari Singh at place Darididiha
BO on the Date 14.11.83 in the forenoon in accordance
work order memo N.A./Daridiha D.T.D. AK/26/11/83.

Asp AKP WET

Sd. Chhatradhari Singh

Relieving Officer

Sd. Mohammad Ali

True copy

R. Chhatradhari
Ad

Ex-ETP/148

16

2528

ਬੀਫੌਰ ਦੀ ਸੇਟਲ ਸ਼ਹਿਰਿਕਿਤਵ ਟ੍ਰੈਨਿੰਗ ਟਿਕਾਨਲ ਸ਼ਹੀਦਾਨਲ
ਬੈਂਚ ਇਲਾਹਾਬਾਦ

अनेक चर नं०-३

四

रजिस्ट्रेशन नं०

3月 1987

ਖੀਟਕੀ ਸ

ବନ୍ଦମ

ડાઇરેક્ટર આફ પોટલ સર્વિસેજ

पत्र यहार - 22

भारतीय डाक तार विभाग

प्रैष्ठक

सहायक डाक अधीक्षक

उत्तर देत समय कृपाया अक्वरपुर सैंश चमी) फजाबाद 224122

निम्न संदर्भ दे : सेवा में,

प्री राम चरित्र सिंह

ડ્રો સ્ટો મિન્ટોડી, ફેન્નાબાદ ।

ਕੁਮਾਰੀ । 4 ਦਿਨਾਂਕ

स/ डारी डीहा -2) (विश्वाय) अकबरपुर पैगाडां

દુલદારી/ન્યુ

-2-

विधाय,- डारी डीहा शारोडा में ईडीडीआर तथा ईडीडीआर की नियुक्ति :-

श्री नरसिंह नारायणसिंह सुत ईव श्री विश्वनाथ सिंह, गाम व पोडारी डीहा, पैजाबाद को ई० डी० शार० पद पर तथा श्री छवधारी सिंह को ई० डी० डी० आर एवं पद पर लगाने का आदेश दिया जा रहा है। तथा श्री धन श्याम तिवारी ई० डी० डी० श० को हटाने का भी आदेश दिया जाता है आदेश को लेने की प्रतिया सलान है तीनों को रसीद लिहाकर दे दें तथा आदेश तुरन्त कायांविनत करें।

2- श्री नरसिंह नारायण सिंह को चार्ज देने के पूर्व अर्थ उसे ईवारैय प्रभाण प्रत्र, धारोणा पत्र, वर्जुतमक टिप्पणी आदि तथा आवश्यक सिवयोरिटी तथा दो सम्मानित दस्तावेजों द्वारा प्रदत्त चीरत्र प्रभाणपत्र अवश्य प्राप्त कर लें।

3- चार्ज रिपोर्ट सभी सम्बद्ध कायालियों को भेजी जाय। अपनी रिपोर्ट तुरन्त दें।

ह०३८ प.ष्ट

सहायक डाक अधीक्षक

अकबरपुर (पंजियमी) पैजाबाद 224122

प्रतिलिपि:-

- 1- शाला डाल्याल डारी डीहा पैजाबाद।
- 2- छाड़ाक पाल मवस्ता गोला, पैजाबाद।
- 3- ईडीडीर पैजाबाद एक प्रति सलान है।
- 4-

दृत धारी संह संह प्रतिलिपि।

Rafay Ali

A
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प्रमाणित किया जाता है कि जागे के दिन इस कार्यालय की अनेक पुस्तकों के बचाव (स्टॉक पुस्तक और रजिस्टर्स शमत) और लेखांशों की जान की और उन्हें ठीक पाया।

*Certified that the balance of this date of the several books (including Stock Book and Registers) and accounts of the office, have been checked and found correct.

प्रमाणित किया जाता है कि नियमित बचाव भारमूल अधिकारी ने योग्य रिए और मैं इनके लिए जिम्मेदार हूँ।

*Certified that the balances as detailed below were handed over to me by the Relieved Officer and I accept the responsibility for the same.

रु. पै. ।
Rs. P.

जिसमें मैं शामिल हूँ।
Made up of

(१) तकली

Cash

(१) टिकड़

Stamps

(२) धनांश टिकड़

Stamp Impres

(२) भक्ति

Cash

भारमूल अधिकारी
Relieved Officer

भारमूल अधिकारी
Relieving Officer

तिरोत्र

Dated the

19
19

..... को ज्ञेय दिन।
Forwarded to : Khader Dhar Singh

यद्य प्रमाण पत्र की आवश्यकता न हो तो इसे काट दिया भए।
The certificate when not actually required may be scored through.
एसिपाह. - 101 - 21-12-70 - 18,00,000.

128-90/63-MU

T/c
Refd by
Ahu

दूत द्वारा प्रिय

Annexure 5

20 (31)

४० सौ० शौ०-६। भारतीय डाक-तार विभाग
A.C.C.-I INDIAN POSTS AND TELEGRAPH DEPARTMENT
(इथिए नियम २६७, डाक-तार विभाग ग्रन्थका, छंट १) (दिव्यांग संस्करण)
(See Rule 267, Posts and Telegraphs Financial Handbook, Volume-I) (Second Edition)

पैसों को वारदी पर चालि रिपोर्ट शौर नकली शौर औहरों की रक्षा
Charge Report and Receipt for cash and stamps on transfer of charge

प्रमाणित खाता बात है कि

Certified that the charge of the office of

EPD A-Ship

वार्ज..... (राम) के
was made over by (name) Chandayam Tewari B.D.D.A.

(राम) को Chandayam Tewari Singh
to (name)

at (place) Daudkhe

सारीखः ४.१०.१८६ रात्रि बातीला विवरण

on the (date) Date noon in accordance with

No A/ Daudkhe 1/10/86

No.

मा० दा०
Date

मा० दा० वा० वा०

दाक दिवारी लिख

प्रशासनी अधिकारी

Relieving Officer

(प्रधान ग्रन्थ नामिये)

(P. T. O.)



Chandayam Tewari
Relieving Officer

T/c
R. ref. only
Adm

दूर एप्टीप्स

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प्रमाणित किया जाता है कि आज के दिन इस कार्यालय की बनेक पुस्तकों के बकाया (स्टॉक पुस्तक और रजिस्टर्स मध्ये) और लेखांशों की गांत की और उन्हें ठीक पाया।

*Certified that the balance of this date of the several books (including Stock Book and Registers) and accounts of the office have been checked and found correct;

प्रमाणित किया जाता है कि निम्नलिखित बकाया मुझे भारमुक्त अधिकारी ने यांच दिए और मैं इनको लिए दिए गए हूँ।

*Certified that the balances as detailed below were handed over to me by the Relieved Officer and I accept the responsibility for the same.

रु. पै.
Rs. P.

जिसमें मेरे शामिल हैं :—
Made up of

(क) नकदी

Cash

(ब) अवश्यक दिए

Advances

Stamp Impress

10 - 0

(1) फिरक

Stamps

(2) नकदी

Cash

Ghanshyam Deewan

भारमुक्त अधिकारी
Relieved Officer

दलधारी लिए

भारमुक्त अधिकारी
Relieving Officer

तारीख 4.10.86
Dated the 19

.....
Forwarded to Chhatu Singh

जब ये प्रमाण पत्र की आवश्यकता न हो तो इसे काट दिया जाए।

*The certificate when not actually required may be scored through.

MGIPAh.—1011—21-12-70—18,00,000.

[28.90/68-MII]

T/c
Rec'd —
Sar

दृत दृष्टि १८८४

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ਬੀਫ਼ਾਰ ਦੀ ਸੇਵਲ ਰਹੀਸ਼ਟ੍ਰੋਟਿਵ ਟ੍ਰਿਬਿਊਨਲ ਰਹੀ ਸ਼ਾਨਲ
ਬੈਂਚ ਇਲਾਹਾਬਾਦ

ਅਨੇਕ ਚਰ ਨੰ 0-8

ਛੁਨ

ਰਜਿਸਟੇਸ਼ਨ ਨੰ 0

ਮਾਰਚ 1987

ਬੀਟਵੀਨ

ਸ਼੍ਰੀ ਛਤੇ ਧਾਰੀ ਸਿੰਘ

ਪਿਟੀ ਸ਼ਾਨਰ

ਬਨਾਮ

ਡਾਕਖੋਲਟਰ ਆਫ ਪੋਟਲ ਸੰਵਿਸ਼ੇਸ਼

ਏਂਡ ਅਦੰਸ

ਪਿੱਸ ਪਾਨ ਕੇਂਟਸ

ਅਤਿ ਆਵਾਸਥਕ

ਸੇਵਾ ਮੈਂ,

ਮਾਨਸੀਧ ਨਿਵੇਸ਼ਕ ਡਾਕ ਸੇਵਾਵੇ

ਲਾਨਾਂ ਮਡਲ - ਧੂ ਫੈਫ਼ਰਾਬਾਦ

ਲਾਨਾਂ

ਪਿਛਾਂ: ਪਵਰ ਡਾਕ ਡਾਕ ਅਧੀਕਨ ਪੈਣਾਬਾਦ ਦੱਵਾਰਾ ਪ੍ਰਾਈਵੀ ਕਾ ਪ੍ਰਾ
ਪ੍ਰਾਈਨਿਆ ਪਤ੍ਰ ਨ ਲੇਕਰ ਗਾਲੀ ਦੇਕਰ ਅਪਨੇ ਆਪਿਸ ਸੇ ਨਿਕਾਲ ਦੇਨਾ
ਔਰ ਹਮਾਰੀ ਮੁਸੀਕਤਾਂ ਕੋ ਨ ਸੁਨਨਾ ਤਥਾ ਸਹਾਇਤਾ ਕਾਂਕ
ਅਧੀਕਨ ਅਕਵਰ ਪੁਰ ਪੰਥਿਵਸੀ ਤੱਥ ਛਾਂਡ ਦੱਵਾਰਾ ਪ੍ਰਾਈਵੀ
ਕੋ ਪੋਰਡ ਆਈਸ ਡਾਰੀ ਈਹਾ ਸੇ ਛਲਕਪਟ ਕਲ ਚਾਰ ਸੌ
ਤੀ ਸੀ ਦੱਵਾਰਾ ਡਾਕਕਾਣਕ (ੰ੦੦੧੦੦੧੦੧੦) ਪਦ ਸੇ ਕਾਰ੍ਯ ਸ਼ੁਰੂ
ਕਰਨਾ ਤਥਾ 5000/- ਰਧਾ ਮਾਲਨਾ ਤਥਾ ਨ ਦੇਨੇ ਪਰ ਜਾਰ
ਜਾਨ ਸੇ ਮਾਰਨੇ ਕੀ ਸਮਝਦਾ ਮੈਂ :- ਇਹ ਇਹੋ ਨਿਹੁ

ज्ञान से मारने के सम्बन्ध में :-

महोदय,

नम्र निवेदन है कि प्रादीपि छत्र धारी सिंह पुत्र श्री राम ध्यारे सिंह ग्राम द्वहलवा पोस्ट डारी डीहा जिला फैजाबाद का स्थाई निवासी है। प्रादीपि आज करीब ३ वर्ष से इम्पालायमेंट में माध्यम से पोस्ट डारी डीहा से डाक वाहक (डी० डी० आर०) के पद पर नियुक्त हआ था। और तबसे स्थाई एवं ईमानदारी तथा मेहनत से कार्य कर रहा था। प्रादीपि के अल्ला उपर कोई चार्ज तक नहीं लगा है।

दिनांक 4-10-86 को सहायक हाउस अधीक्षक अक्तर पुर
परिचयमी उप छाण्ड अक्तरपुर पेजाबाद ने घार सौंबीसी करके
छलकपट द्वारा यह कह कर कि आप के लिए लानउ से आदेश
आया है कि आप को पोर्ट मैन (ई०डी०डी० झ०) बना दिया
जाय। इस कारण मेरा ई०डी०आर० का चार्ज एक नये आदमी
नूसिंह नरायन सिंह को दिला दिया और पहले से कार्यरत पोर्ट
मैन धमनश्याम तिवारी का चार्ज मुड़े उसी दिन 4-10-86 को ही
दिलवा दिया।

श्री मान जी मुझे ई० ई० ई० ए० पद पद अभी बार किं
श्री कार्य करवे नहीं छाआ कि इसपेक्टर महोदय ने गाली तथा जान
से मारने की धमकी देकर मुझे डाक छाना डारी ईहा (महसुमा
गोहना) से भगा दिया और मेरे दरवाजे पर ई० वै० ई० ई० ई०

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गोठन) से भागा दिया और मेरे दरवाजे पर आकर गाली दिये देखा जाती किया तथा कहा कि 5000/- रुपया दो मो फिर डाक वाहक के पद पर लगा दूँगा मेरे न कहने पर ज्ञान से मारने की धारणी दी है।

मैं दिनांक 4-10-86 को प्रवर डाक अधीक्षक महोदय फैजाबाद के कार्यालय में गया और चपरांसी से बताया कि :-
मैं प्रार्थना पत्र के साथ साहब से अपना ढुँचा : कहने आया हूँ इस पर प्रवर डाक अधीक्षक करीब 10.30 बजे दिन मैं आपिस में बाहर आकर मुझे गाली दिये और धारणी दी कि साले अब कभी नहीं मेरे आपिस मुझसे मिलने मत आना मैंने इसपैटर से कह कर दूँहें नौकरी से अलग करवाया है दूँहें अब कहीं नौकरी नहीं मिलेगी अब कभी मेरे पास आओ गें तथा कोई प्रार्थना पत्र मुझे दो गें तो साले ज्ञान से मरवा कर बढ़वा दूँगा इतना सब होने के बावजूद मैं प्रार्थी आप श्री मान्न के घरां आया हूँ और यह प्रार्थना पत्र द रहा हूँ।

मैं श्रीमान से यह निवेदन क्षेत्रा हूँ किप्रार्थी को पुनः डाक वाहक डी० डी० आर० का पद दिलाया जाय और साथ ही प्रवर डाक अधीक्षक फैजाबाद स्वंस्थायक डाक अधीक्षक अकबर पुर परिषद्मी उप छाण्ड अकबर पुर ने मेरे साथ जो चार दृष्टि दृष्टि रखि

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सौ बीसी , छलकपट और मेरी बेंगती की । मुझे ब्रेक्स्ट्रेक्स्ट्रीप्री
मां बहन की गोदी तथा 5000/- की रामंग सवयं इसपेटर ने कह
की है इन बातों से मैं बहुत ही पीड़ित हो रुका है प्रार्थना
पत्र में कोई कमी नहीं हो तो इसके लिए मार्फी चाहता हूँ । आप
से यह आशा है कि मेरी मुसीबतों को जरूर सुनेंगे और अविलम्ब
उचित कार्यवाही करें गी ।

प्रार्थना

छत्र धारी सिंह

एवं श्री राम प्यारे सिंह

ग्राम दहलवा

पोर्ट डारी ढीहा , अकवर पुरी पश्चिमी
उप छाण्ड , पैजाबाद ।

7-10-86

श्री मानजी

यह प्रार्थना पत्र सी०८० बबू
निदेशिका के हाथों में मैं सवयं
दिया ।

हॉ छत्रधारी सिंह
9-10-86

//सर्वप्राप्तिलिपि//

R. S. S. A. S. A.

छत्रधारी सिंह

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बी फोर दी से ट्रल एमिनिस्ट्रेटिव ट्रिब्युनल एवं शाकात

ବେଳେ ଇଲାହାବାଦ

अनेक चर नं०-७

三

रजिस्ट्रेशन नं.

अटप १९८७

वीटवीन

ਸ਼੍ਰੀ ਤ੍ਰਿਤ੍ਰ ਧਾਰੀ ਸਿੰਘ

पिटी शनर

ବନ୍ଦମ

डा. हरेष टर आफ पोटल सर्विसजा

શાન્દ અદર્શ

ਪਿੰਡ ਪਾਂਡੇ ਦੇ ਟੱਤ

सैन्य

माननीय निदेशक,

ਡਾਕ ਸੇਵਾ ਦੇ ਲਾਭਾਨਾਂ ਰੀਝੰਸ਼

• यू तैद्राबाद , लडानउ ।

विधियः सहायक डाक अधीक्षक अक्षवर पुर परिषियमी उप छाण्ड
अक्षवर पुर पैचाबाह द्वारा प्राधीनी को ई०डी०आर० पोर्ट
आपिस डारी डीवा के पद से हटा कर ई०डी०डी०४० पोर्ट
आपिस डारी डीवा के पद पर नियुक्त करना और ५ दिवस
कार्य करने के उपरान्त ई० डी०डी०४० पद से हटाना
तथा ई० डी० आर० तथा पद का वार्जन देने के सम्बन्ध में

ਛੁਤ ਧਾਰੀ ਸਿੰਘ

महोदय,

नम्र निवेदन यह है कि प्राथी छत्र धारी सिंह पुत्र श्री राम द्यारे सिंह ग्राम - दलतवा, पो०- डारी डीहा, जनपद-पैजाबाद का स्थाई इमिवासी हूँ। सन् १९८३ में पो०- डारी डीहा पैजाबाद में डी० डी० आर० पद पर तत्कालीन सहायक डाक अधीक्षक महोदय द्वारा इन्टर्व्यू लेकर नियमित किये गये हैं। तथाँ से मैं समय एवं सरकारी आदेशों का पालन करते हुए अपनी इच्छाएँ कर रहा हूँ।

परन्तु दिनांक ४-१०-८६ को वर्तमान सहायक डाक अधीक्षक ने ज्ञाबरद्दस्ती ज्ञामादार श्री राम द्यरित्र सिंह के माध्यम से मेरा ई० डी० आर० का वार्ज गलत तरीके से नुसिंह सिंह ग्राम - डीक्षित डाही डीहा ज़िला-पैजाबाद को दिलवा दिया और मुझे उसी दिन यह कहा कि लछानउ से आप के लिये ई० डी० डी० आर० पद के लिये निदेशक डाक सेवाये लछानउ रीजन लछानउ से एक आदेश आया है आ है कि छत्र धारी सिंह को ई० डी० डी० आर० के पद से मत करके उनको ई० डी० डी० ए० का पद दे दिया जाय। और एक अपठित आदेश देकर दूसरे आदेश पर ज्ञाबरद्दस्ती साझन करवा लिये।

प्राथी दिनांक ४-१०-८६ से ई० डी० डी० ए० के पद पर केवल ४ दिन ही कार्य कियाथा कि वर्तमान सहायक डाक अधीक्षक ने मेरे दरवाजे पर आकर मेरे साथ बदतमी जल किया और धामकाया कि यह सब बातें पैजाबाद व लछानउ के अपारों से मत कहना। अगर लहोंगे तो तुम्हें बछारित कर देंगे।

दलधारीस्पृह

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और यह भी कहा कि 24 घण्टे के अंदर अपना चार्ज एक अपव्य॑तिको देकर । अगर तुमको ई० ई० आर० के पद पर रहना है तो मुझे मेरे वार्टर पर 5000/- रुपये लाकर दे देना । यह कहकर सहायक डाक अधीक्षक महोदय चले गये और बताया कि अब कभी भी पोस्ट आप्स डारी डिली पर दिखायी मत देना नहीं तो मार कर पिकवा होंगे । अगर नौकरी करना है तो 5000/- देने पड़ेगे । और प्रवर डाक अधीक्षक महोदय हमें अपने कमीशन से देकर भागा दिया ।

अतः आप श्री मान जी से प्रार्थना है कि प्रार्थी को अविलम्ब सहायक डाक अधीक्षक अक्षवर पुर्पश्चमी उप छाण्ड अक्षवरपुर फैजाबाद से ईंडी०आर० पद वा चार्ज दिलायाजाय। अगर अविलम्ब ई० डी०आर का चार्ज न दिलायागयता प्रार्थी आगे उचित प्रार्थनीय कार्यवाही करने के लिये मजबूर हो जायगा श्री मान जी सुने आशा है कि प्रार्थी के छुसी बत्तों को ध्यान में रखते हुए ईंडी०आर० पद का चार्ज दिलायेंगे तथा सम्बन्धित अधिकारी के छालाफ उचित कार्यवही करेंगे। आपकी महान कृपा होगी।

प्रातः-

(छत्रधारी सिंह)

पुत्र श्री राम प्यारे सिंह

स धार्मपता- ग्राम दहलवा, पौरी डीहा

ਜਸਪਾਂਦ- ਪੈਂਡਾਬਾਲ

ਪਾਈ ਪਤਾ- ਛਰਧਾਰੀ ਸਿੰਹ ਈਂਡੀਆਰਾ
ਪੌਂ ਡਾਰੀਫੀਂਦਾ,
(ਮਹਰਵਾ ਗੋਲਾ, ਜਨਪਦ ਫੌਜਾਬਾਦ)

संलग्न शब्दः -

सभी आदेशों के मूल प्रति के

फोटो स्टेट प्रमाण पत्रभी सलग्न है । // सत्यप्रतिलिपि ॥
दृश्यत धारी रसह *R. Cefanachy*

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बीफोर दी सेट्रल एमिनिस्ट्रेटिव द्रिल्युन्ड एन्ड शाल
बैच इलाहाबाद

अनेकार नं०-४

बन

रजिस्ट्रेशार नं०

आफा १९८७

वीटवीन

श्री छात्रधारी सिंह

पिटी शानर

बनाम

डाइरेक्टर आफ पोटल सर्विसज्जा

एड अदर्स .

स्टेपन डेंटस

— : - : - : - : - : -

कोर्स नं०७

भारतीय डाक तार विभाग

कायर्लिय

सेवा में

श्री छात्रधारी सिंह

ग्राम दहलता

पो० डारी डीडा

जनपद- फैजाबाद -

सं० आर जी एल / छाफ / आर-२७/८६ / दिनांक १२-११-८६

विषय :- आपको प्रतिवेदन दिनांक ८-१०-८६

जांचोपरान्त पुकार डाक अधी ० फैजाबाद दवारा

दूलधारी रिट्ट

- 2 -

कृत कार्यवाही में काई अस्त्रिकार अनियमितता नहीं पाई गई ।

तथा प्रधार अधीक्षक (डाक) फैजाबाद को आपका 'दलेम' (दलेम) नोट कर लेने को कहा जा रहा है ।

निकट भाविष्य में आपकं बैका पिक नियुक्ति का ध्यान रखा जायगा ।

मामला बद कियाजाता है ।

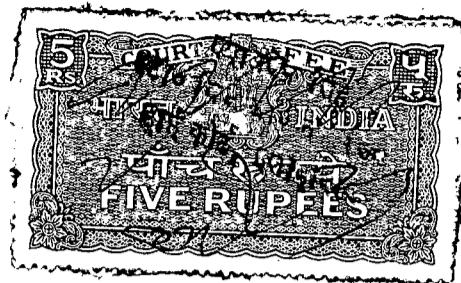
३०/ अपष्ट

निदेशक, डाक सेवाये
लखनऊ होत्र लखनऊ

॥ सत्यप्रतिलिपि ॥
A. cef wdy
Adm

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दूसरी सिँह



Before the Central Administration Tribunal Addl Branch
अभिभाषक पत्र (वकालतनामा) Allocated

हाईकोर्ट आफ जडीकेचर, इलाहाबाद

Registration No. सन् १९८७
Chhatradhara Singh

वादी/प्रतिवादी
अपीलान्ट

बनाम

The Director of postal Services वादी/प्रतिवादी
रेस्पान्डेन्ट
मैं हम कि Chhatradhara Singh

CC, 6-2-2 A P/O Daxi Dehra

DIST. Faizabad

उपरोक्त प्रकरण में मैं हम अपनी ओर के पक्ष समर्थन के हेतु

श्री बी० पी० श्रीवास्तव व श्रीमती उमा श्रीवास्तव, एडवोकेट हाईकोर्ट २१ जून १९८७
१८८ ए, अलोपीबाग, जवाहरलाल नेहरू मार्ग, इलाहाबाद

को कानूनी शुल्क (मेहनताना) नियत करके अपना अभिभाषक वकील (वकील) नियुक्त करता है

यह स्वीकार करते हैं कि उक्त सज्जन हमारी ओर से वाद-पत्र (अर्जी दावा), प्रतिवाद-पत्र (बयान तहरीरी), वाद स्वीकार पत्र, विवाद पत्र पुनरवलोकन एवं पुनर्विर्णय प्रार्थना पत्र (दरखास्त), शापथिक कथन (हलफनामा इजराय) प्रवर्तन पत्र (दरखास्त), मूजवात अपील, निगरानी इत्यादि हरं प्रकार के अन्य प्रार्थना आदि एवं लेखादि की प्रतिलिपियाँ अपने हस्ताक्षर करके न्यायालय में प्रस्तुत करें अथवा किसी पत्र पर आवश्यकतानुसार शापथिक पुष्टीकरण करें और आवश्यक सवाल जवाब करें और लेखादि की प्रतिलिपियाँ एवं हमारे प्राप्यधन को अपने हस्ताक्षरी पावती देकर प्राप्त करें। हमारी ओर से किसी को मध्य बत्र, तथा साक्षी (गवाह माने और उससे सम्बन्धित प्रार्थना-पत्र प्रस्तुत करें तथा उसका समर्थन करें तथा तसदीक करें, वाद-पत्र उठावें, छोड़े अथवा समझौता करें तथा सुलहनामा दाखिल करें तथा उसके सम्बन्ध में प्रार्थना-पत्र दाखिल करके उसका समर्थन करें अर्थात् प्रकरण से सम्बन्ध करने वाली कुल कार्यवाही डिग्री के भर पाई होने के समय तक स्वतः या संयुक्त करें आवश्यकता होने पर किसी अन्य वकील महोदय को वकील करें। उक्त सभी कार्यवाही जो उक्त सज्जन करेंगे प्रत्येक दशा में अपने किये हुमको की भाँति मुझको सर्वथा स्वीकार होगी अगर हम निश्चित शुल्क उक्त सज्जन को न दें तो उनको अधिकार होगा कि वह हमारी ओर से मुकदमा की पैरवी व करें। उपरोक्त दशा में उक्त सज्जन का कोई उत्तरदायित्व न रहेगा।

अतएव यह अभिभाषक पत्र लिख दिवा कि प्रमाण रूप से समय पर काम आये।
वकालतनामा मन्त्रूर है।

तिथि

१५ मास

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सं० १९८७

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Counter Affidavit
in

Registration no. 32/87

Chakra Dhari Singh

vs
Union of India & others

1987
AFFIDAVIT
75/143
HIGH COURT
ALLAHABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH ALLAHABAD:

COUNTER - AFFIDAVIT

On behalf of Union of India

IN

REGISTRATION NO. 32 OF 1987/

CHATRA DHARI SINGH

.....APPLICANT

VERSUS

Director of Postal Services,

Lucknow and others

.....RESPONDENTS

AFFIDAVIT of J.N.Pathak

aged about 45 years son of

Shri Ishwar Prasad Pathak,

posted as Accountant,Office of

Senior Superintendent of Post

Offices,Faizabad Division,

Faizabad.

(DEPONENT)

I, the deponent abovenamed do
hereby solemnly affirm and state on oath as
under:-

for signature

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1- That the deponent is posted as Accountant in the office of Senior Superintendent of Post Offices, Faizabad and is fully acquainted with the facts of the case deposed to below.

2- That before giving a parawise reply, the following facts are being asserted in order to facilitate this Hon'ble Tribunal in administering justice.

3- That one Shri Vishwa Nath Singh son of Shri Baij Nath Singh resident of village and post Daridiha was appointed as Extra Departmental Runner of Daridiha post office, Faizabad on 19-2-1973 and he took over charge of the said post on 22-2-73. He continued to work as such till his death taken place on 3-2-1983. Consequently upon the death of Shri Vishwanath Singh, Extra Departmental Runner, the vacancy of Extra Departmental Runner Daridiha was advertised and the District Employment Officer, Faizabad was asked on 10-7-83 to send the list of prospective candidates for the said post with their date of birth and educational qualifications. The District Employment Officer, Faizabad vide his letter dated 6-8-1983 sent the names of two candidates viz. S/Shri Chatra Dhari Singh (the applicant) and Dal Singar Singh of village

18th Aug 1983

Dahalwa and Ataraura respectively and Shri Chatra Dhari Singh was provisionally appointed as Extra Departmental Runner vide ASPO's Akbarpur Memo no. A/Daridha dt. 6-11-83. It will not be out of place to mention here that Shri Nar-Singh Narain Singh son of the deceased Shri Vishwanath Singh had also applied for the said post to the then ASPO's Akbarpur to appoint him but his case under relaxation of the appointment rules could not be considered as he was by that time minor, his date of birth being 1-1-66. His case for appointment in relaxation of appointment rules was submitted to the Post Master General, U.P. circle Lucknow through the Senior Supdt. of Post Offices, Faizabad. The applicant continued to work as EDR on the said post. The case of appointment of Shri Nar Singh Narain Singh son of the deceased Shri Vishwanath Singh was finalised vide P.M.G. U.P. Circle, Lucknow communication No. Rectt/M-5/220/84/7 dated 26-6-86 communicated to the Asstt. Supdt. of Post Offices, Akbarpur, Faizabad vide SSPO's Faizabad letter dated 30-6-86 in which it was ordered that action for his appointment as EDR may be taken up immediately after observing the usual formalities and date of appointment be intimated.

B. S. G. (Signature)

to him. Accordingly, ASPO's Akbarpur, Faizabad started action and Shri Nar Singh Narain Singh was asked to submit his papers for appointment on 4-7-86. Shri Nar Singh Narain Singh had completed his papers and according to the SSPO's order dated 24-9-86, he was appointed as EDR, Daridiha and Shri Chatra Dhari Singh, the applicant was ordered to be terminated forthwith from this post of EDR Daridiha by the ASPO's Akbarpur, Faizabad. However, he was given the charge to work on the post of EDDA, Daridiha. This post was fallen vacant due to the death of Shri Yadu Nath Tiwari and Shri Ghan Shyam Tiwari son of Yadu Nath Tiwari was working on temporary measure. Shri Ghan Shyam Tiwari was discharged from the duty of EDDA ship accordingly by the Asst. Supdt. of Post Offices, Akbarpur, Faizabad. In the meantime the SSPO's Faizabad vide his order dated 6-10-86 directed the Asstt. Supdt. of Post

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Offices, Akbarpur (West) Faizabad to spare Shri Chatra Dhari Singh, the applicant and to allow Shri Ghan Shyam Tiwari to continue on the post of EDDA Daridiha. Accordingly, Shri Chatra Dhari Singh (Applicant) was spared from the post of EDDA, Daridiha vide order dated 7-10-86 given effect on the same day.

4- That the contents of para-1 and 2 of the application are matters of record and hence, no comment is offered.

5- That in reply to the contents of para-3 of the application, it may respectfully be submitted that no any oral orders were passed and written orders which were being given to the applicant, were refused by him to be received.

6- That the contents of para-4 of the application, being the matters of record needs no reply.

7- That the contents of para-5 of the application is matter of record, hence no comment is offered.

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8- That the contents of para-6(i) and 6(ii) of the application are not disputed.

9- That the contents of para-6(iii) of the application are admitted to the extent that the applicant was provisionally appointed as EDR Daridiha on 6-11-1983 and not on 6-2-83.

10- That the contents of paragraph no.6(iv and v) of the application are not disputed.

11- That the contents of paragraph nos. 6(vi,vii,viii and ix) of the application are not admitted. It may respectfully be made clear that the contents of para-(ix) are admitted to the extent that on 7-10-1986, the applicant was being given a written order to spare him from the post of EDDA ship, but he refused to receive the same. The allegations contrary to this are denied.

12- That the contents of para-6(x) of the application are false, frivolous and have been concocted to give colour to the present case.

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and as such they are denied vehemently.

12- That the contents of para-6(xi)
are matters of record and no comment is offered
through the counter affidavit.

13- That the contents of para-6(xii) of the application are not correct as stated, hence emphatically denied.

14- That the contents of para-6(xiii) of the application are matters of record, hence no comment is offered through this affidavit. However, the same shall be suitably dealt with at the time of arguments.

15- That the contents of para-6(xiv) of the application do not call for any comment, being argumentative in nature.

16- That the contents of para-6(xv) of the application and 6(xvi) of the application are matters of record, hence need no reply. The same shall be suitably dealt with at the time of arguments.

ବିଜ୍ଞାନାଧିକାରୀ

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17- That the contents of para-6(xvii) of the application are admitted only to the extent that the applicant worked upto 4-10-86. Rest of the allegations are emphatically denied.

18- That the contents of para-6(xviii) of the application are not admitted.

19- That the contents of para-6(xix) of the application are not admitted. It may respectfully be submitted that the applicant was being given the order, but he did not receive the same.

20- That the contents of para-6(xx) of the application are not admitted. It may respectfully be submitted that no illegality was committed in the case of the applicant.

21- That the contents of para-6(xxi) of the application are not admitted. It may respectfully be submitted that he is not entitled to any post or to any salary whatsoever.

22- That the contents of para-6(xxii) of the application are not correct as stated, hence

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denied.

23- That in view of the facts and circumstances mentioned above, the applicant is not entitled to any of the reliefs as claimed in para-7 of the application and none of the grounds taken by him are sustainable in the eye of law, hence the application is liable to be dismissed with costs.

24- That the contents of paragraph no.8 are denied.

25- That the contents of para-9 and 10 of the application are not admitted.

26- That the contents of paragraph nos. 11,12 and 13 of the application are matters of record, hence no comment is offered.

I, the deponent abovenamed do hereby verify that the contents of paragraph nos 1, 2 — of this affidavit are true to my personal knowledge; those of paragraph nos 3 to 9, 25 and 26 are based on record those of paragraph nos 2 — 94 — are based on legal advice to which I believe to be true; that no part of it is false and nothing material

Subs
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has been concealed .

So help me God.

Signature

Deponent

I, D.S. Chaubey, Clerk to Shri K.C. Simha, Advocate, High Court, Allahabad do hereby declares that the person making this affidavit and alleging himself to be the same is known to me from the perusal of papers which he has produced in this case.

Chaubey
Clerk

Solemnly affirmed before me on this
12 th day of March, 1987 at 2/1/80 am/pm by the
deponent who has been identified by the aforesaid
Clerk.

I have satisfied myself by examining
the deponent that he understood the contents of
this affidavit which has been read over and explained
to him by me.

OATH COMMISSIONER

*SSC
12/3/87
12/3/87*

1987
AFFIDAVIT
22/312
HIGH COURT
ALLAHABAD

(54)

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S/

gibb.
18/9/87

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH- A L L A H A B A D

COUNTER AFFIDAVIT

On behalf of Union of India

IN

Received copy
P. ceptably
A/c
18/9/87

Registration No.32 of 1987/

CHHATRA DMARI SINGH APPLICANT

VERSUS

UNION OF INDIA & OTHERS RESPONDENTS

AFFIDAVIT of J.N.Pathak

aged about 45 years son of
Shri Ishwar Prasad Pathak,
posted as Accountant,Office
of Senior Superintendent of
Post Offices,Faizabad Division
Faizabad.

(Deponent)

I, the deponent abovenamed do
hereby solemnly affirm and state on oath
as under:-

J. N. Pathak

1-

That the deponent is posted

accountant in the office of
as Senior Superintendent of Post Offices,
Faizabad and has read over the contents
of the application filed by the aforesaid
applicant and as such is fully acquainted
with the facts of the case deposed to below.

2- That before giving a parawise
reply, the following facts are being asserted
in order to facilitate this Hon'ble Tribunal
in administering justice.

3- That one Shri Vishwa Nath
Singh son of Shri Baij Nath Singh resident
of village and post Daridiha was appointed
as Extra Departmental Runner of Daridiha
post office, Faizabad on 19-2-1973 and he
took over charge of the said post on 22-2-73
He continued to work as such till his death
on 3-2-83. Consequently upon the death of
Shri Vishwanath Singh, Extra Departmental
Runner, the vacancy of Extra Departmental
Runner Daridiha was advertised and the
District Employment Officer, Faizabad was
asked on 10-7-83 to send the list of
prospective candidates for the said post with
their date of birth and educational qualificatio

10-7-83

The District Employment Officer, Faizabad vide his letter dated 5-8-1983 sent the names of two candidates viz S/Shri Chhatra Dhari Singh (applicant) and Dal Singar Singh of village Dahalwa and Draura respectively and Shri Chhatra Dhari Singh was provisionally appointed as Extra Departmental Runner vide ASPO's Akbarpur Memo no. DpDaridiha dt. 6-11-83.

It will not be out of place to mention that that Shri Nar Singh Narain son of the deceased Shri Vishwanath Singh and his mother Smt. Devpati Devi (Widow of the deceased, EDR) had also applied for the said post to the then ASPO's Akbarpur to appoint him but his case under relaxation of the appointment rules could not be considered as he was by that time minor, his date of birth being 1-1-66. His case for appointment in relaxation of appointment rules was submitted to the SSPO's vide letter dated 17-4-83. The applicant continued to work as EDR on the said post. The case of appointment of Shri Nar Singh Narain Singh son of the deceased EDR, Shri Vishwanath Singh was finalised vide P.M.G U.P. Circle, Lucknow Communication No. Recd/M-S/220/84/7 dated 25-6-86 communicated vide SSPO's, Faizabad letter dated 30-6-86 in which it was ordered that action for his appointment as EDR may be taken up immediately.

27/11/86

after observing the usual formalities and date of appointment be intimated to him. Accordingly, action was started and Shri Nar Singh Narain Singh was asked to submit his papers for appointment on 4-7-86. In the meantime, the SSPD's Faizabad was addressed to clarify if Shri Nar Singh Narain Singh may be appointed on the said post of EDR., Daridiha on which provisional appointment of the applicant (Chhatra Dhari Singh) had already been made on 6-11-83. The SSPD's, Faizabad vide his letter dated 24-9-86 clarified ~~in his letter dated~~ that present EDR, the applicant may be discharged from the post of EDR and he may be given some other ED post, if vacancies are there and if not, his name should be noted in the waiting list and he may be given some other ED Post being vacant within one year. In the meantime, Shri Nar Singh Narain Singh had completed his papers and accordingly, according to the SSPD's orders dated 24-9-86, he was appointed as EDR, Daridiha and Shri Chatra Dhari Singh, the applicant was given the post of EDDA, Daridiha on which no regular appointment had been made. This post was fallen vacant due to the death of Shri Yadu Nath Tiwari and Shri Ghan Shyam Tiwari son of Yadu Nath -

Tiwari was working on temporary measure on the responsibility of the SPM,Maharva Gola (Account Office) and Shri Ghan Shyam Tiwari was discharged from the duty of EDDA ship vide this office memo no. D/Daridiha/Ch-II dated 1-10-86. The order dated 1-10-86 passed by Asstt.Supdt. of Post Offices,Faizabad was given effect from 4-10-86.. In the meantime the SSPO's,Faizabad vide his order dated 6-10-86 directed the Asst.Supdt. of Post Offices, Akbarpur(West) Faizabad to spare Shri Chhatra Dhari Singh, the applicant and to allow Shri Ghan Shyam Tiwari to continue on the post of EDDA Daridiha. According Shri Chhatra Dhari Singh(Applicant) was spared from the post of EDDA.Daridiha vide order dated 7-10-86 given effect on the same day. The applicant however, refused to take order dated 7-10-86 and also to give proper charge.

4- That the contents of para-1 and 2 of the application are matters of record and hence, no comment is offered.

5- *On 24/10/1986* That in reply to the contents of para-3 of the application, it may respectfully be submitted that no any oral orders were passed

and written orders which were being given to the applicant, were refused by him to be received.

6- That the contents of para-4 of the application, being the matters of record, needs no comments.

7- That the contents of para-5 of the application is matter of record, hence no comment is offered.

8- That the contents of para-6(i) and 6(ii) of the application are not disputed.

9- That the contents of para-6(iii) of the application are admitted to the extent that the applicant was provisionally appointed as EDR Daridhiha on 6-11-83.

10- That the contents of paragraphs no. 6(iv, v, vi, vii, viii and ix) of the application are not disputed. It may be made clear that the contents of para-6(ix) are admitted to the extent that on 7-10-86, the applicant was being given a written order to spare him from the post of EDDA ship, but he

refused to receive the same. The allegations to the contrary are denied.

11- That the contents of para-6(x) of the application are false, frivolous and have been concocted to give colour to the present case and as such they are denied vehemently.

12- That the contents of para-6(xi) are matter of record and hence no comment is offered through this counter-affidavit.

13- That the contents of para-6(xii) of the application are not correct as stated, hence vehemently denied.

14- That the contents of para-6(xiii) of the application are matters of record, hence no comment is offered through this affidavit. However, the same shall be suitably dealt with at the time of arguments.

15- That the contents of para-6(xiv) do not call for any comment, being argumentative in nature.

15- *REASONS FOR*

16- That the contents of para-6(xv & xvi) of the application are matters of record, hence no comment is offered in this counter-affidavit. The same shall be dealt with at the time of hearing of arguments.

17- That the contents of para-6(xvii) of the application are admitted only to the extent that the applicant worked upto 4-10-86. Rest of the allegations are vehemently denied.

18- That the contents of para-6(xviii) of the application are not admitted.

19- That the contents of para-6(xix) of the application are not admitted. It may respectfully be submitted that the applicant was being given the order, but he did not receive the same.

20- That the contents of para-6(xx) of the application are not admitted. It may respectfully be submitted that no illegality was committed in the case of the applicant.

21- That the contents of para-6(XXI)

of the application are not admitted. It may respectfully be submitted that he is not entitled to any post or to any salary whatsoever.

22- That the contents of para-6(xxii) of the application are not correct as stated. Hence, they are denied.

23- That in view of the facts and circumstances mentioned above, the applicant is not entitled to any of reliefs as claimed in para-7 of the application and none of grounds taken by him are sustainable in the eye of law, hence the application is liable to be dismissed with costs.

24- That the contents of para-8,9,10,11,12 and 13 of the application are matters of the record, hence no comment is offered.

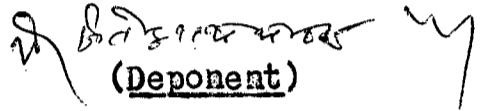
I, the deponent abovenamed do hereby verify that the contents of paras- 1, 2 and 3 of this affidavit are true to my personal knowledge; that the contents of paras 4, 5, 6, 7, 8, 9, 10, 11, 12, 13 are based on record and those of contents of paras- 23 14, 15, 16, 17, 18, 19, 20, 21, 22 are based on legal advice to which I believe to be true; that no part of it is

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-10-

is false and nothing material has been concealed.

So help me God.

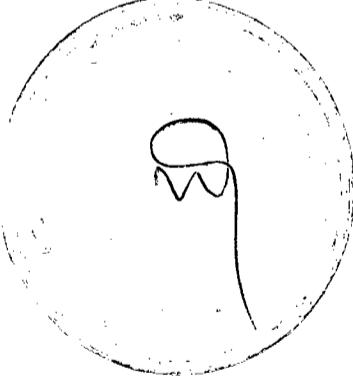

(Deponent)

I, D.S. Chaubey, Clerk to Shri K.C. Sinha, Additional Standing Counsel, Central Government, High Court, Allahabad do hereby declare that the person making this affidavit and alleging himself to be the same is known to me from the perusal of papers which he produced in this case.


CLERK

Solemnly affirmed before me on this 14th day of February, 1987 at 11:00 am/pm by the deponent who has been identified by the aforesaid Clerk.

I have satisfied myself by examining the deponent that he understood the contents of this affidavit which has been read over and explained to him.

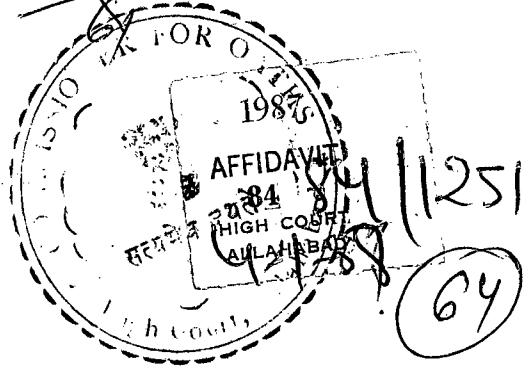
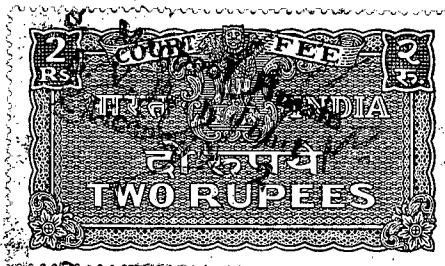

V. C. PANTRY

OATH COMMISSIONER
High Court, Allahabad

22/312

14/2/87

OATH COMMISSIONER



BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL: ADDITIONAL BENCH
ALLAHABAD

Rejoinder Affidavit

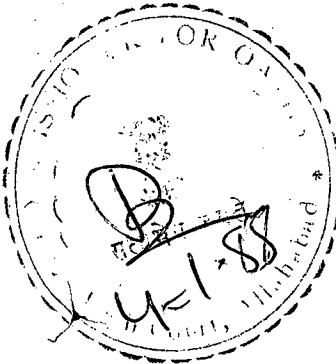
In

Registration No. 32 of 1987

Chhatar Dhari Singh.. Petitioner

Vs.

The Director of Postal
Services and others.. .. Opp. parties.



Affidavit of Shri Chhatar Dhari Singh
aged about 25 years son of Shri
Ram Payare Singh resident of
Deahalva P.O. Darideha, District
Faizabad, U.P.

(Deponent)

Received at
Office
on 10-10-88
S/1188

I, the deponent above named do hereby solemnly
affirm and state on oath as under:

1. That I am the petitioner in the above noted case
and as such I am fully acquainted with the facts deposed to
below:
2. That I have gone through the counter affidavit of
Sri G.N. Pathak and I have fully understood the contents thereof.

E. T. R. K. R. K.

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3. That in reply to the contents of paragraph no. 3 of the counter affidavit, it is submitted that the petitioner was duly selected for the post of EIR and after the selection he was given an appointment letter dt. 6.11.1983. The aforesaid appointment letter was only subject to satisfactory verification of his character and antecedents. The department got the petitioner's character and antecedents verified and as such the petitioner continued to hold the said post. The petitioner has been advised that after the aforesaid verification having been completed, the petitioner became a full-fledged EIR and his appointment no more remained a provisional appointment. The petitioner was appointed against the substantive vacancy after being duly selected.

4. That the petitioner has further been advised that if any other person becomes entitled, he can only be appointed against subsequent vacancy and not against a vacancy which has already been filled in by the petitioner after he was duly selected. Thus the petitioner's services cannot be terminated to accommodate any person, who had qualified after the petitioner's appointment.



5. That from the paragraph under reply it is quite evident that on the death of Shri Vishwa Nath Singh, extra departmental runner, the said vacancy was advertised and the district employment officer was asked to send the list of prospective candidates. The District Employment Officer sent the list which also included the name of the petitioner and one Shri Dalsinghar Singh. Whereupon it was the petitioner, who was selected for the post of Extra Departmental Muharer.

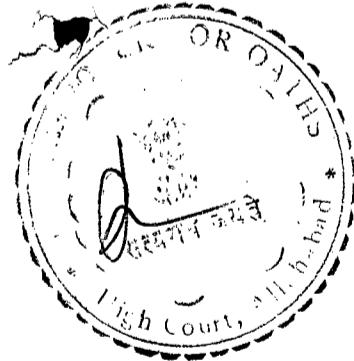
6. That from the paragraph under reply it is quite evident that at the time when the petitioner was selected, Sri Narain Singh was not eligible to be appointed on the said post of

EIR EIR EIR

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Extra Departmental Runner. It is also evident from the paragraph under reply that Shri Narsingh Narein Singh was given relaxation by an order dated 26.6.1986. Thus it is quite clear that the petitioner, who was appointed 2.1/2 years earlier namely on 6.11.1983 was ordered to be terminated to accommodate a person who became eligible on 26.6.1986. That the petitioner's termination is illegal as he cannot be terminated to accommodate a person who had obtained ~~slightly~~ eligibility after the petitioner's appointment. Thus the termination order was completely illegal, arbitrary and against the principles of natural justice..

7. That in the paragraph under reply it has been alleged that Shri Narsingh Singh was given appointment order dt. 24.9.86 when the petitioner was ordered to be terminated from the post of EDR, Daridih. It may here be mentioned that no such termination order was ever served upon the petitioner.



8. That in reply to the contents of paragraph no. 5 of the counter affidavit it is emphatically denied that the petitioner ever refused any written order. No such order was ever served upon the petitioner.

9. That the contents of paragraph 9 of the counter affidavit are misleading. The petitioner was provisionally appointed until his character and antecedents have been verified. After the satisfactory verification of the petitioner's character and antecedents, the said provisional appointment did not remain provisional, as the petitioner became substantive holder of the post of Extra Departmental Runner.

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10. That in reply to contents of paragraph no.11 of the counter affidavit, the contents of paragraph no. 6 (VI,VII,VIII) of the petition are reaffirmed as correct. It is further submitted that the petitioner was never given any written order, nor he had ~~ever~~ refused to receive the same.

11. That the contents of paragraph no. 12 of the counter affidavit are denied and those of paragraph no. 6(X) of the petition are reaffirmed as correct.

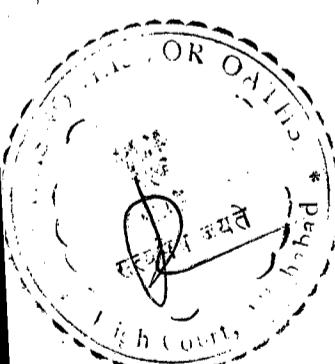
12. That in reply to the contents of paragraph no. 13 of the counter affidavit, the contents of paragraph no. 12 of the petition are reaffirmed as correct.

13. That ~~ever~~ in reply to contents of paragraph no. 18 of the counter affidavit, the contents of paragraph no. 6.XVIII are reaffirmed as correct.

14. That in reply to contents of paragraph no. 19 of the counter affidavit it is emphatically denied that the petitioner was ever given any order, nor he refused to receive the same. It is also worth noting that no such order has been annexed along with the counter affidavit to show that the same was to be served upon the petitioner.

15. That the contents of paragraph no. 20 of the counter affidavit are denied and those of paragraph no. 6.XX of the petition are reaffirmed as correct.

इति दारी सिद्ध



16. That the contents of paragraph no. 21 of the counter affidavit are denied and those of paragraph nos. 6.XXI of the petition are reaffirmed as correct. The petitioner's services have been terminated illegally, arbitrarily and against the principles of natural justice.

17. That the contents of paragraph no. 22 of the counter affidavit are denied and those of paragraph no. 6.XXII of the petition are reaffirmed as correct.

18. That the contents of paragraph no. 23 of the counter affidavit are denied and the petitioner has been advised that he is entitled to the reliefs claimed for by him.

19. That in reply to the contents of paragraph no. 25 of the counter affidavit, the contents of paragraph no. 9 of the petition are reaffirmed as correct.

That the contents of paragraphs 1 to 19 of this affidavit are true to the personal knowledge of the deponent and those of paragraphs are based on perusal of papers on record and those of paragraphs 1 to 19 are based on legal advice, which all I believe to be true and nothing material has been concealed in it, no part of this affidavit are false and incorrect.

SO HELP ME GOD

Ed. G. J. P. S.
(Deponent)

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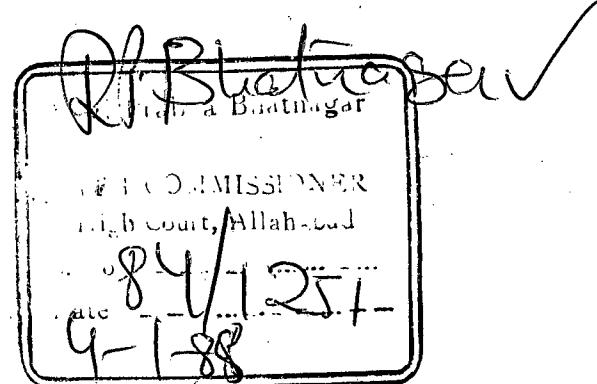
I, T.N. Singh, clerk to Shri B.P. Srivastava,
Advocate, High Court, Allahabad do hereby declare that the
person making this affidavit and alleging himself to be above
named deponent is the same person who is known to me from the
perusal of papers produced by him.

T.N. Singh
T.N. Singh, 4-1-88
Clerk.

Solemnly affirmed before me on this 4th day of
July 1988 at about 9-15 a.m. by the deponent
who is identified by the aforesaid clerk.

I have satisfied myself by examining the deponent
that he understands the contents of this affidavit which have been
read over and explained by me to him.

Oath Commissioner.



E. Deo

In The Hon'ble Central Administrative Tribunal
बायदालत श्रीमान Circuit Bench, Lucknow **महोदय**

वादी (मुद्र्द्दि)
 मुद्र्द्दि (मुद्रालेह)



Chhatay Dhari Singh

वकालतनामा

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Petitioner

The Director of Postal Services
 Registration No. and others.

32 नं० मुद्रमा 1987

बनाम
 सन

प्रतिवादी (रेस्पान्डेन्ट)
 15 - 3 1990 ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

km. Rokha Pandey (Adv)

वकील

एडवोकेट महोदय

को अपना वकील नियुक्त करके (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रूपया बसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकद्दमा उठावें या कोई रूपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रूपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकृत है और होगी। मैं यह भी स्वीकार करता हूं कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूंगा। अगर मुकद्दमा ऐसा पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मारी मेरे वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

Ch. Pandey
 (Adv)

153.90

हस्ताक्षर द्वारा दिया गया

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

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Before Central Administrative Tribunal Additional Bench Allahabad

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Registration No. 32 of 1987

District. Faizabad

Chandra Dhar Singh Applicant

VERSUS

Union of India Respondents

I/We. Sh. Gitanendra Nath Paltale,

S.D.T - EAST - Post Office

faizabad in the above matter hereby appoint and retain

SHRI KRISHNA CHANDRA SINHA, Advocate High Court

to appear, act and plead for me/us in the above matter and to conduct/prosecute and defend the same in all interlocutory or miscellaneous proceedings connected with the same or with any decree or orders passed therein, appeals and or other proceedings therefrom and also in proceedings for review of judgment and for leave to appeal to Supreme Court and to obtain return of any documents filed therein, or receive any money which may be payable to me/us.

2. I/We further authorise him to appoint and instruct any other legal practitioner authorising him to exercise the powers and authorities hereby conferred upon the Advocate whenever he may think fit to do so.

3. I/We hereby authorise him/them on my/our behalf to enter into a compromise in the above matter, to execute any decree/order therein, to appeal from any decree/order therein and to appeal, to act, and to plead in such appeal or in any appeal preferred by any other party from any decree/order therein.

4. I/we agree that if/we fail to pay the fees agreed upon or to give due instruction at all stages he/they is/are at liberty to retire from the case and recover all amounts due to him/them and retain all my/our monies till such dues are paid.

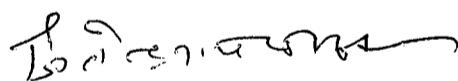
5. And I/We, the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my own acts, as if done by me/us to all intents and purposes.

Executed by me/us this

day of

19

at



Signature/s

Executant/s are personally known to me he has/they have / signed before me

Satisfied as to the identity of executant/s signature/s.

(where the executant/s is/are illiterate blind or unacquainted with the language of vakalat)

Certified that the contents were explained to the executant/s in my presence in the language known to him/them who appear/s perfectly to understand the same and has/have signed in my presence.

Accepted



K.C. SINHA

Advocate

Additional Standing Counsel

Central Government

High Court-Allahabad

Counsel for Applicant/Respondents

No. 103 only

253

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The Registrar
Central Administrative Tribunal
Allahabad Bench

Sub

Registration No 32/78)

Chhota Singh

v. o. Sudha & others

Respected Sir,

The above-mentioned case is being listed for hearing on 27.2.89 and for the long time. The petitioner is suffering great financial problem due to the non-disposal of the case and family is starving now.

It is, therefore, requested that the above case may very kindly be expedited and the same be listed on 31.1.89 for hearing.

Res
Please fix up
in first week of Feb
D
27/1/89

C. D. Singh
(C. D. Singh) 27.1.89
Applicant

List this case
on 27.2.89 (07.02.89) on

D
30/1

Central Administrative Tribunal
Allahabad Bench, Allahabad.

(F3)

.....

2/32

Exhibit
Misc. Petition No. 143..... of 1988
in B.R./..... No. 32..... of 1987

..... C. D. S., Applicant(s)

Versus

..... Union of India Respondents

Take notice that the court will be
moved by the undersigned on ... 19/9/88 ..
the day of ... September, 1988 at 10.30 A.M.
in the fore noon or so soon thereafter as the
parties as their counsel's can be heard.

The object of the motion is briefly
indicated below.

..... 19/9/88

.....

A copy of application is enclosed herewith :

Take further notice that meanwhile this
court has been pleased to pass the following order
(here quote the interim order of the court):

Noticed for
19/9/88
S. M. Ad

Dated this the day of of

F. D. S. C.
F. D. S. C.
F. D. S. C.
19/9/88

After Order of
H. C. let
H. C. care fee 19/9/88
fixed for 19/9/88
before H. C.
Court. (Dr. S. C.)

C. D. S. M.
Signature.....
Advocate for Petitioner
Or
Advocate for Respondent

01.9.88.

Registered A/D

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
234A Thornhill Road, Allahabad - 211 001

Registration No. 32 of 1989

129

No. CAT/Alld/Jud/..

Dated :

Chhatradhar Singh APPLICANT(s)

Versus

Director of Postal Service, Lucknow & others RESPONDENT(s)

(1) Director of Postal Service, Lucknow Region, Lucknow
(2) Senior Superintendent of Post Office, Faizabad.
(3) Assistant Superintendent, Western Sub Division, Akbarpur, District Faizabad.

Please take notice that the applicant above named has presented an application to the Tribunal and herewith which has been registered in this Tribunal and the Tribunal has fixed 09th day of August 1989.

For appearance before Circuit Bench Lucknow

If, no appearance is made on your behalf, your pleader or by some one duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal this 01 day of August 1989.

D. Singh



For DEPUTY REGISTRAR (Jud)

dc

Shw

Registered A/D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow - 226 001

(Registration No 32 of 198 (X))

No.CAT/LKO/Jud/CB/

dated 14/9/89

C. D. Singh

APPLICANT(S)

VERSUS

Government of India

RESPONDENT(S)

Please take notice that the applicant above named has prescribed an application a copy whereof is enclosed herewith which has been registered in this Tribunal and has fixed 10 day of 10 1989 for

If, no appearance is made on your behalf, your pleader or by some one duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal this 14 day of 9 1989

Dinesh/

For DEPUTY REGISTRAR

C. D. Singh
C. A. T. Allahabad

Recd

new Add.

To,

The Vice Chairman
Central Administrative
Tribunal Allahabad

e/41

20

Sub:- Regarding Transfer of
Case No OA 32/87
C. D. Singh vs U.O.I.

Sir.

So (S)
N. A.

Since I am living in
LUCKNOW, I shall be
most grateful to His Lordship
his kind enough to
transfer my case No
OA 32/87 (C.D. Singh vs U.O.I.)
from CAT Allahabad to
CAT. LUCKNOW.

Yours faithfully

C. D. Singh

(C. D. Singh)

35-A Gomti Nagar
LUCKNOW.

Dated 21-9-89

for this case
C. D. Singh
B.A. B.LL.B
Parole 31-8-89

210 वर्ष और वर्षों में वार्षिक

वार्षिक विवरणों के साथ
वर्षों के लिए

(78)

143

जनान वर्ष - - - - - 39/87

दृष्टिकोण वर्ष - विवरणों के साथ
वर्षों के लिए

जनान वर्ष,

जनान वर्ष - विवरणों के साथ

जनान वर्ष 29/87. विवरणों के साथ

26 वर्ष की वर्षों के साथ वर्षों की वर्षों की

दृष्टिकोण वर्षों के साथ वर्षों की वर्षों की

दृष्टिकोण वर्षों के साथ वर्षों की वर्षों की

दृष्टिकोण वर्षों के साथ वर्षों की वर्षों की

24 वर्ष वर्षों की वर्षों की वर्षों की

जनान वर्ष 28 वर्षों की वर्षों की वर्षों की

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In the Central Administrative Tribunal Allahabad

To

C/142

(FD)

The Vice Chairman

Central Administrative Tribunal
Allahabad Bench Allahabad

Re: - Registration no 32/87

C. D. Singh vs D. Director & Others

Respected Sir

The aforesaid case was listed

on 1-9-88 in Court no 2. Court has fixed
next date is 12-12-88. You are requested
to direct the Office Commissioner to fix
any early date of this month in the aforesaid
Said Case for hearing. Final hearing is not
contingent on any stay w/c

Respectfully yours

(C. D. Singh)

(Applicant)

1-9-88

① In The Central American Indian Tribe, Additional Bench No. 1
Year of Application 1980

Registration No. 32 of 1987
Sri Chhatradhar Singh v. State of Jharkhand

In the aforesaid case today's
the date fixed for final hearing. It is not well today
therefore it will not be possible for me to argue
the aforesaid case.

3/7

It is therefore requested that the
hearing of the aforesaid case may kindly be
adjourned

10.7.87

B.P. Sinha
Counsel for P.C.W.

22/11/87

CENTRAL ADMINISTRATIVE TRIBU^(S)
ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211001

Registration No. 32 of 1987

2146

APPLICANT (s) Chhatu Dhasi Singh

RESPONDENT(s) Director of Postal Services, Lucknow Region

Lucknow & 2 offices.

Particulars to be examined	Endorsement as to result of Examination
1. Is the appeal competent ?	YB
2. (a) Is the application in the prescribed form ?	YB
(b) Is the application in paper book form ?	YB
(c) Have six complete sets of the application been filed ?	YB, 8 sets filed.
3. (a) Is the appeal in time ?	YB
(b) If not, by how many days it is beyond time ?	—
(c) Has sufficient case for not making the application in time, been filed ?	—
4. Has the document of authorisation/Vakalat-nama been filed ?	YB
5. Is the application accompanied by B. D./Postal-Order for Rs. 50/-	YB
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?	YB
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	YB
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	YB

• (81) (83)

Court fee remitted vide Notification No. M-1015/I-602(1)
Dated August 5, 1946 published in U.P. Gazette
Dated August 10, 1946, Part I, page 277.

C 148

Central Administrative Tribunal
IN THE HIGH COURT JUDICATURE AT ALLAHABAD.

Reg. No. 32 of 1984

District : _____

CD Singh

Petitioner/
Appellant/
Applicant/

V E R S U S

Union of India

Respondent/
Opposite Party

N.B. SINGH

I, RAVI S. DHAVAN, Senior Standing Counsel for the Government of India (except Income Tax and Railways) at the High Court of Judicature at Allahabad, appear on behalf of :

The Government of India/Union of India/Central Government (except Income Tax and Railways) and

Union of India

.....
.....
.....

- Respondent(s)/Opposite Party (parties) Nos.....
- who is/are the Petitioner/Appellant/Applicant/Respondent/Opposite Party in the aforesaid case.

N.B. SINGH
RAVI S. DHAVAN N.B. SINGH
Senior Standing Counsel
Government of India
High Court, Allahabad.

Dated:

Wachst und verändert
die Pflanze

84

Wachst und verändert
die Pflanze

32/82

C 149

sozial int.

sozial

sozial menschli 203
sozial

sozial

sozial ist lat: wachst und verändert

32/82 sozial erz. - sozial ist lat: wachst und verändert

24-5-90 sozial erz. - sozial ist lat: wachst und verändert

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5. No 22

1801

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85

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Mineraria means ~ 1990

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mineral green 32/87

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અન્યાન્ય વાની નિયમોની
નુદી નુદી

86

C/5)

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[~~the others~~ : 32/8] ~~curved~~ " " ~~and~~ ~~short~~ ~~stems~~
" " ~~green~~ ~~green~~
" " ~~green~~

My theory on infection is similar to that of Yankee
Yagert, and that Ward uses it
for anaerobic microorganisms on gauze and
will be used for burns,
and the use of indirect

fat. gland at about 2000' $\frac{2}{3}$ in.

London 22.2.90 ~~at~~ ^{27.} ~~soak in~~ ~~water~~
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all geni ~~→~~ [→] ~~say~~

2-2-90

glass

uncal, 21 magno
ultra, 84, 85 stages
- molecular, 84, 85 stages

Krishna Chandra Sinha

Advocate

Additional Standing Counsel Govt. of India

High Court Ald.

Presenting Officer Central Administrative

Tribunal Allahabad &

Railway Advocate, High Court Allahabad



Res. 55999
Phone : Off. 3531

Office : 20, A.D.A. Flats

Ashok Nagar, Allahabad

Res. : Shanti Niketan

786, Dariyabad, Allahabad

✓ 1/32 Date 10.12.89....

87

Reffor the Central Administrative Tribunals Ald.
Lucknow Bench.

My Lords.

A Case 32/87 - C. D. Singh Vs Union
is listed for hearing today.

Due to certain deli fixed matters
is listed before Allahabad Bench of the Tribunal
as such I am not in a position to attend the
tribunal today.

Kindly adjour the above case and
if possible fix the same on 27. x. 1989 or 24/11/

Thanking you.

With regards

U. S. Sinha

Before the Central Administrative Tribunal,
Allahabad Bench, Allahabad.

G/133

Misc. Appl. No. 120 of 1989

In

Registration No. 32 of 1989

Chhatradhari Singh. . .

Applicant.

Vs.

.... Union of India . . . Respondents.

MOTION OF NOTICE.

Kindly take notice that the undersigned
(on behalf of Applicant) proposes to move the
Court on 7/3/89 the date fixed for its
next hearing at 10.30 hours or soon thereafter
to consider and pass orders on the enclosed
application. The subject matter of the same is
briefly narrated below.

CD: Singh
1-3-89

Dated: 1/3/89

C. D. Singh
Advocate for Applica

Subject matter of the Motion.

SD(J)

Act before 10 am
court - for 07.3.89.
Lee
01.3.89

For Shukla &
for me pl.
1/3/89